

Central Administrative Tribunal Principal Bench

OA No. 1653/2017

New Delhi, this the 28th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Anwar Khan, aged 30 yrs old,
S/o Mr. Kallu Khan,
R/o P4/154, Sultan Puri,
Delhi-110086 - Applicant

(By Advocate: Mr. Pradeep Kr. for Mr. Anmol Pandita)

Versus

1. Govt. of NCT of Delhi,
Through the Chief Secretary,
5th Level, Govt. of NCT of Delhi,
Delhi Secretariat, IP Estate, New Delhi
2. Delhi Subordinate Services Selection Board,
Through its Secretary,
F-18, Karkardooma, Institutional Area,
Vishwas Nagar, Shahdara,
Govt. of NCT of Delhi, Delhi-110032
3. The Director,
Directorate of Education,
Old Secretariat, Govt. of NCT of Delhi-54

- Respondents

(By Advocate: Ms. Sangita Rai)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, proxy counsel for the applicant states that the applicant has already been given reliefs asked for in this OA by the respondents. In view of the same, he seeks to withdraw the OA. The OA is dismissed as withdrawn. No order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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